

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
NEW DELHI

OA No. 627 of 2022

IN THE MATTER OF:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondents

**ACTION TAKEN REPORT ON BEHALF OF RESPONDENT NO. 2 i.e. HARYANA STATE POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 13.05.2024.**

1. That this Hon'ble Tribunal vide order dated 13.05.2024 issued certain directions, whose relevant portion is reproduced as below:-

*"1. In the reply dated 01.05.2024 filed on behalf of Chief Secretary, State of Rajasthan, it is said that there are two check dams constructed on the river Sahibi, no flow of water was received in Sahibi river at Akoli Gauge Station and there is negligible water flow during monsoon period but does not cross Rajasthan State boundary.*

*2. These facts are disputed by the learned counsel appearing for the state of Haryana. He prays for and is allowed a week's time to file reply to the stand taken by State of Rajasthan.*

*3. Further with regard to discharge of effluent in river water, in the reply of Public Health Engineering Department, Bawal, State of Haryana dated 09.05.2024, in respect of 6.5 MLD STP of Rewari Town at village Kaluwas and 3 MLD STP at Nangli, Parsapur, it is said that the same are to be upgraded. Thus it is also evident that the above STPs are also not complying the standards as prescribed.*

*4. Query was made from counsel appearing for Haryana State Pollution Control Board as to what action has to taken against the defaulter. It is said that prosecution has been lodged against concerned violator and environmental compensation has also been imposed, but those facts are not available on record. Sh. Rahul Khurana, learned counsel appearing for Haryana State Pollution Control Board prays for and allowed two weeks time to file reply so as to place on record, what action has been taken against violators for discharge of polluting material in the river.*

5. With regard to rejuvenation of river, stand of learned counsel appearing for Ministry of Jal Shakti is that the action has to be proposed by the concerned states. He prays for and allowed three weeks time to place on record the stand of Ministry of Jal Shakti in this regard.

6. List this matter on 31st July, 2024."

2. That the details of prosecution and environmental compensation imposed against the non complying STPs are as under:-

| Sr. No. | Name and address of the STPs  | Prosecution Status   | Environmental Compensation  |
|---------|---|--|---|
| 1       | M/s Executive Engineer, Sewage Treatment Plant for 6.5 MLD Kaluwas Road, Rewari.                | Prosecution filed on dated 11.11.2022. The next date of hearing is fixed for 25.09.2024. | EC imposed of Rs. 5620000/- by Head Office vide order No. I/170939/2023 dated 09.08.2023. Further, this office has requested to Deputy Commissioner, Rewari to recover the environmental compensation from the unit in accordance with law of Haryana Land Revenue Act vide this office letter No. HSPCB/RWR/2024/708-709 dated 03.07.2024. |
| 2       | M/s Executive Engineer, Sewage Treatment Plant For 16 MLD Nasiaji Road Rewari.                  | Prosecution filed on dated 11.11.2022. The next date of hearing is fixed for 25.09.2024. | EC imposed of Rs. 6460000/- by Head Office vide order No. I/235994/2023 dated 13.11.2023. Further, this office has requested to Deputy Commissioner, Rewari to recover the environmental compensation from the unit in accordance with law of Haryana Land Revenue Act vide this office letter No. HSPCB/RWR/2024/705-706 dated 03.07.2024. |
| 3       | M/s Executive Engineer, Sewage Treatment Plant for 5 MLD, HUDA, Sec-6, Dharuhera, Distt. Rewari | Prosecution filed on dated 07.06.2024. The next date of hearing is fixed for 13.11.2024. | EC imposed of Rs. 1350000/- by Head Office vide order No. I/170858/2023 dated 09.08.2023 and the same has been deposited vide UTR No. PUNBH23356907886 dated 22.12.2023.  |
| 4       | M/s Executive Engineer, PHED Haryana Kharkhara, 9.5 MLD STP, Dharuhera, Distt. Rewari           | Prosecution filed on dated 28.09.2022. The next date of hearing is fixed for 14.10.2024. | EC imposed of Rs. 6510000/- by Head Office vide order No. I/170937/2023 dated 09.08.2023. Further, this office has requested to Deputy Commissioner, Rewari to recover the environmental compensation from the unit in accordance with law of Haryana Land Revenue Act vide this office letter No. HSPCB/RWR/2024/699-700 dated 03.07.2024. |

|   |   |   |   |
|---|---|---|---|
| 5 | M/s Executive Engineer, Sewage Treatment Plant for 8 MLD NasiaJi Road, Distt. Rewari.           | Prosecution filed on 28.09.2022. The next date of hearing is fixed for 25.09.2024.                  | EC imposed of Rs. 5570000/- by Head Office vide order No. I/170938/2023 dated 09.08.2023. Further, this office has requested to Deputy Commissioner, Rewari to recover the environmental compensation from the unit in accordance with law of Haryana Land Revenue Act vide this office letter No. HSPCB/RWR/2024/703-704 dated 03.07.2024. |
| 6 | M/s Executive Engineer, Sewage Treatment Plant for 3 MLD Khera Murar Road, Bawal, Distt. Rewari | The complaint case against the department has been sent to Head Office for approval of prosecution. | EC imposed of Rs. 6370000/- by Head Office vide order No. I/235995/2023 dated 13.11.2023. Further, this office has requested to Deputy Commissioner, Rewari to recover the environmental compensation from the unit in accordance with law of Haryana Land Revenue Act vide this office letter No. HSPCB/RWR/2024/701-702 dated 03.07.2024. |

The Report is submitted for kind consideration of this Hon'ble Tribunal. It is undertaken to comply with further directions passed by this Hon'ble Tribunal.

Dated- 16/07/2024

*Almas*  
Regional Officer,  
Rewari Region  
On behalf of the Respondent  
Haryana State Pollution Control Board